

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-58/ND/2020**

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor :

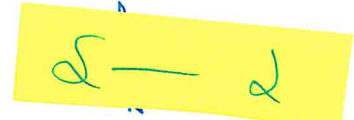
For the Respondent/ Corporate-debtor :

ORDER

No one is present on behalf of the operational-creditor. On 14.01.2020 the counsel for the operational-creditor was directed to make the compliance of Section 9 (3) (c) of the Code, which he has not complied with. Therefore, the counsel for the operational-creditor is directed to comply with the order of that day, failing which the order shall be passed as per the law. Matter is adjourned to **05.02.2020**.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**